

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.S.P. No. 130/(MAH)/2017  
M.A. No. 139/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017

NAME OF THE PARTIES: M/s. Femtex Mercantile (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956  
and 230 to 232 of the Companies Act, 2013.

| S. No. | NAME               | DESIGNATION | SIGNATURE |
|--------|--------------------|-------------|-----------|
| 25     | Adv. Jitendra Jain |             |           |
|        | Adv. Maaz Hashmi   |             |           |
|        | ib Yogesh Adhikari |             |           |

ORDER

MA 138/2017 in CSP 129/230-232/NCLT/MB/MAH/2017  
MA 139/2017 in CSP 130/230-232/NCLT/MB/MAH/2017  
MA 140/2017 in CSP 131/230-232/NCLT/MB/MAH/2017  
MA 141/2017 in CSP 132/230-232/NCLT/MB/MAH/2017  
MA 142/2017 in CSP 133/230-232/NCLT/MB/MAH/2017

Four applications filed by the Petitioners vide Miscellaneous Application No. 138/2017 in CSP 129/2017, MA 139/2017 in CSP 130/2017, MA 140/2017 in CSP 131/2017 and MA 141/2017 in CSP 132/2017, this Bench at the request of the Petitioner's Counsel for change of appointed date from 1<sup>st</sup> April 2016 to 1<sup>st</sup> April 2017, for there being no objection from RD and RoC, allowed changes of appointed date from 1<sup>st</sup> April 2016 to 1<sup>st</sup> April, 2017.

Accordingly, these applications are allowed.

The Petitioners are directed to incorporate the amendments in the Scheme Petitions.

List this matter (Company Petitions) for hearing on 05.10.2017.

Sd/-

V. NALLASENAPATHY  
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)